



2026:AHC:46370

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 8470 of 2026

Sudhir Kumar Rai And Another

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Arvind Kumar Maurya, Arvind Singh, Rameshwar Prasad Shukla
Counsel for Respondent(s)	: C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. It is argued that the Revenue Authorities have threatened the petitioners with dispossession from the property in dispute, pursuant to the order dated 24.02.2025 passed against the petitioners in the proceedings initiated under Section 67 of the Uttar Pradesh Revenue Code, 2006.

2. It is argued by the learned counsel for the petitioners that the aforesaid order dated 24.02.2025, passed by respondent No. 3-Assistant Collector/Tehsildar, Tehsil Sikanderpur, District Ballia, was passed ex-parte against the petitioners. Consequently, the petitioners filed a recall application, which was also dismissed on 05.02.2026. Aggrieved by the aforesaid orders, the petitioners have preferred a statutory appeal under Section 67(5) of the Uttar Pradesh Revenue Code, 2006, which has been registered as Appeal No. D202615090000290 of 2026. He further argued that the aforesaid appeal is pending consideration before respondent No. 2-District Magistrate, Ballia. It is next contended that during the pendency of the said statutory appeal, on which notices have already been issued to the opposite parties vide order dated 20.02.2026, the Revenue Authorities are threatening the petitioners with eviction. Hence, the present writ petition has been filed.

3. Heard learned counsel for the parties and perused the record.

4. In the facts and circumstances of the case and also in the interest of justice, the present writ petition is finally disposed of with a direction to respondent No. 2-District Magistrate, Ballia to decide the appeal preferred by the petitioners expeditiously, preferably within a period of four months

from the date of presentation of a certified copy of this order.

5. Till the disposal of the aforesaid appeal, no coercive action shall be taken against the petitioners.

February 27, 2026
Vikram

(Prakash Padia,J.)